

In The Court of Smt. Priyanka Saikia, Munsiff No. 2,

Sonitpur, Tezpur

Title Suit No. 223/2022

Harmuj Ali@Hormus Ali

-vs-

Md. Siraj Ali

08-12-2022

Both sides are physically present along with their engaged counsels.

Seen a joint Compromise Petition vide No. 2600/2022 under Order XXIII Rule 3 of CPC to dispose of the suit and to pass a compromise decree basing upon the terms and conditions enumerated in the Compromise Petition.

Heard Learned Counsels from both sides. They have stated that they have amicably settled the matter outside the court and prayed to draw up a compromise decree in view of the compromise petition dated 08.12.2022 executed between the parties on following terms and conditions:

- a. That the defendant within 15 days from today shall execute and register the sale deed in favour of the Plaintiff by receiving balance consideration amount from the plaintiff.
- b. That the defendant will deliver khas possession of the suit land in favour of the plaintiff within 15 days from the date of today and if defendant fails to register the sale deed then the plaintiff shall have every right to file

execution case against the defendant and gets execution of registered sale deed in favour of him.

It is thus prayed for passing a compromise decree in view of the above terms. The petition is duly signed by both the parties.

I have seen the compromise petition submitted by the both parties. Tag the same with the case record.

In view of the execution of the compromise petition and on being satisfied with the volition of both the sides, I deem it fit to allow the above mentioned petition.

The Senior Sub-Registrar, Tezpur is directed to register the Sale Deed upon appearance of the plaintiff and the defendant within 15 days from the date of passing this order.

The case is disposed of in view of the compromise petition executed between both the sides.

The compromise petition shall form the part of decree as Annexure –X.

Prepare a decree on compromise accordingly within 15 (fifteen) days from today, on the above mentioned terms and conditions that will form part of the decree. No cost.

The instant suit is disposed of on compromise.

The office is to do the needful.